

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 119 OF 2018 &
IA NOS. 577 & 578 OF 2018

Dated: 29th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Indo Rama Synthetics Ltd

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Mehfooz Nazki
Mr. Sanyam Saxena
Mr. Priyank Mangal

Counsel for the Respondent(s) : Ms. Aanchal Arora
For Mr. Buddy A. Ranganadhan for R-1

ORDER

IA NO. 578 OF 2018

(Appl. for exemption from filing clear copy of dim & illegible annexure)

Heard the learned counsel appearing for the Appellant, Mr. Mahfooz Nazki.

The learned counsel appearing for the Appellant submitted that in the light of the statement made and reasons stated in the Application, the same may kindly be accepted at present and the condition of filing clear copy of dim and illegible annexure may be dispensed with. Further, he submitted that he undertakes to file clear copy of the dim and illegible annexure within a period of 3 weeks from today, i.e., on or before 20.06 2018.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and reasons stated in the Application, the same is accepted and filing of clear copy of dim and illegible annexure at present is dispensed with and 3 weeks' time is

granted for filing the same as stated supra. With these observations, the instant IA filed by the Appellant stand disposed of.

APPEAL NO. 119 OF 2018 & IA NO. 577

The learned counsel, Ms. Aanchal Arora, appearing for the learned counsel, Mr. Buddy A. Ranganadhan for the first Respondent prays for two weeks' time to file reply to IA No. 577 of 2018 (for stay) filed by the Appellant.

Submissions made by the learned counsel appearing for the first Respondent, as stated supra, are placed on record.

The learned counsel appearing for the first Respondent is permitted to file her reply to the IA No. 577 of 2018 (for stay) by 13.06.2018 after duly serving copy on the other side. Thereafter, learned counsel appearing for the Appellant is granted two weeks' time to file rejoinder after serving copy on the other side.

List the matter on **05.07.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S. D. Dubey)
Technical Member

bn/kt

(Justice N. K. Patil)
Judicial Member